

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 665 of 2023

Nirmal Singh & Ors.

...Applicants

Versus

State of Punjab & Ors.

...Respondents

INDEX OF DOCUMENTS

Filed on behalf of Respondent No. 8

(M/s Shahi Haveli, Faridkot)

Sr. No. | Particulars | Annexure

1- Reply on behalf of Respondent No. 8

Annexure R-8/1

2- Affidavit verifying the Reply

Annexure R-8/2

3- Copy of the Statutory Appeal dated 10.06.2026 preferred before the Hon'ble Appellate Authority
(Secretary, Department of Science, Technology & Environment, Government of Punjab) against the



Environmental Compensation Order dated 27.05.2026, together with the complete appeal paper book, supporting documents and Diary Receipt No. 1142 dated 10.06.2026

Annexure R-8/3

4- Copy of the Earlier Reply/Preliminary Response submitted before this Hon'ble Tribunal through e-mail on 26.05.2026

Annexure R-8/4

LIST OF ANNEXURES

The answering Respondent No. 8 most respectfully places the following documents on record for the kind consideration of this Hon'ble Tribunal:

Annexure R-8/1

Reply on behalf of Respondent No. 8 filed in the present Original Application.

Annexure R-8/2

Affidavit of Respondent No. 8 verifying the accompanying Reply.

Annexure R-8/3

Copy of the Statutory Appeal dated 10.06.2026 preferred before the Hon'ble Appellate Authority (Secretary, Department of Science, Technology & Environment, Government of Punjab) against the Environmental Compensation Order dated 27.05.2026, together with the complete appeal paper book comprising, inter alia:

- Memorandum of Appeal;
- Stay Application;
- Affidavit;
- Application for Calling the Original Record;
- Diary Receipt No. 1142 dated 10.06.2026;



- Reply submitted before the Punjab Pollution Control Board;
- Reply to the Show Cause Notice;
- Reply to the Proposed Environmental Compensation;
- Applications for Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981;
- Statutory fee deposit receipts;
- Registered Sale Deeds;
- PUDA/BDA approvals; and
- All other supporting documents forming part of the Statutory Appeal.

Annexure R-8/4

Copy of the Earlier Reply/Preliminary Response submitted before this Hon'ble Tribunal through e-mail on 26.05.2026 in the present Original Application.

MEMO OF FILING

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 665 of 2023

MEMO OF FILING

(On behalf of Respondent No. 8 – M/s Shahi Haveli, Faridkot)

The answering Respondent No. 8 most respectfully submits as under:

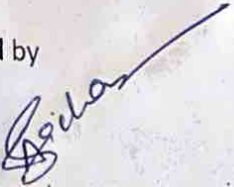


1. That the accompanying Reply (Annexure R-8/1) is being filed along with the Affidavit verifying the Reply (Annexure R-8/2) and supporting Annexures for the kind consideration of this Hon'ble Tribunal.
2. That during the pendency of the present proceedings, the Punjab Pollution Control Board passed the Environmental Compensation Order dated 27.05.2026 against the answering Respondent.
3. That, being aggrieved by the said order, the answering Respondent has preferred a Statutory Appeal before the Hon'ble Appellate Authority, namely the Secretary, Department of Science, Technology & Environment, Government of Punjab, and the said appeal is presently pending consideration.
4. That a complete copy of the said Statutory Appeal, together with all supporting documents, including the Memorandum of Appeal, Stay Application, Affidavit, Application for Calling the Original Record, Diary Receipt No. 1142 dated 10.06.2026, replies submitted before the Punjab Pollution Control Board, applications for Consent to Operate and other relevant documents, is being placed on record as Annexure R-8/3.
5. That the answering Respondent is also placing on record the Earlier Reply/Preliminary Response submitted before this Hon'ble Tribunal through e-mail on 26.05.2026, as Annexure R-8/4, for the ready reference of this Hon'ble Tribunal.
6. That the filing of the aforesaid documents is without prejudice to the rights and contentions of the answering Respondent in the pending Statutory Appeal and is intended solely to assist this Hon'ble Tribunal by placing the complete factual and legal record before it.
7. That the accompanying documents clearly demonstrate the bona fide conduct of the answering Respondent, the prompt steps taken towards statutory compliance, continuous cooperation with the competent authorities, and the sincere commitment of the answering Respondent to comply with all applicable environmental laws and the lawful directions of this Hon'ble Tribunal.

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to take the accompanying Reply, Affidavit and Annexures on record and pass such further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.



Filed by



Respondent No. 8

M/s Shahi Haveli, Faridkot

ANNEXURES ATTACHED

1. Annexure R-8/1 – Reply on behalf of Respondent No. 8
2. Annexure R-8/2 – Affidavit verifying the Reply
3. Annexure R-8/3 – Statutory Appeal dated 10.06.2026 along with the complete appeal paper book and supporting documents
4. Annexure R-8/4 – Earlier Reply/Preliminary Response submitted before the Hon'ble Tribunal through e-mail on 26.05.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 665 of 2023

REPLY ON BEHALF OF RESPONDENT NO. 8

(M/s Shahi Haveli, Faridkot)

MOST RESPECTFULLY SHOWETH:

1. That the present Reply is being filed to place on record the bona fide conduct of the answering Respondent, the environmental compliance undertaken by him, and the subsequent developments during the pendency of the present proceedings.
2. At the outset, the answering Respondent most respectfully submits that he has the highest regard and respect for this Hon'ble Tribunal and the environmental jurisprudence evolved by it. The Respondent fully recognizes that protection of the environment is of paramount importance and respectfully undertakes to comply with every lawful direction issued by this Hon'ble Tribunal and the competent statutory authorities.
3. The answering Respondent is a small family-run entrepreneur operating M/s Shahi Haveli, Faridkot, which provides direct and indirect livelihood to several employees and their dependent families. The Respondent has always endeavoured to comply with the applicable laws and has never intentionally or deliberately violated any environmental law or attempted to evade any statutory environmental requirement.
4. The answering Respondent respectfully submits that he is neither the colonizer nor the developer of Farid Enclave and has no ownership, control or management over the Common STP, sewerage network, drainage system or any other common infrastructure of the colony. These matters fall within the jurisdiction of the concerned authorities.

Compliance Undertaken



5. Immediately upon being informed by the Punjab Pollution Control Board regarding the requirement of obtaining statutory consents, the answering Respondent acted promptly, bona fide and in good faith by:

a. Applying for Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981;

b. Depositing the prescribed statutory fees;

c. Submitting all requisite documents, undertakings and information;

d. Extending complete cooperation during inspection, verification and all proceedings conducted by the Punjab Pollution Control Board; and

e. Taking all necessary steps to ensure complete compliance with the applicable environmental laws.

6. The aforesaid conduct clearly demonstrates the bona fide intention of the answering Respondent to comply with all environmental laws. At no stage has the Respondent attempted to conceal any material fact, evade statutory obligations or obstruct the competent authorities. On the contrary, the Respondent has consistently cooperated with every authority and remains committed to maintaining complete environmental compliance.

7. Subsequently, the Punjab Pollution Control Board passed an Environmental Compensation Order. Being aggrieved by the said order, the answering Respondent has already preferred a statutory appeal before the competent Appellate Authority in accordance with law. The present Reply is being filed without prejudice to the rights and contentions raised in the said appeal.

Undertaking

8. The answering Respondent respectfully undertakes that he shall:

a. Comply with every lawful direction issued by this Hon'ble Tribunal;

b. Comply with every lawful direction, guideline and condition imposed by the Punjab Pollution Control Board and all other competent authorities;

c. Extend complete cooperation during every inspection, monitoring, verification and compliance exercise undertaken by the concerned authorities; and

d. Continue to implement and maintain all environmental safeguards required under law.



9. The answering Respondent respectfully submits that if any technical, procedural or curable deficiency is found to exist, the same may kindly be treated as curable in nature and reasonable time may graciously be granted to rectify the same. The Respondent assures this Hon'ble Tribunal that every such deficiency shall be removed within the time permitted.

10. The establishment is the principal source of livelihood for the Respondent, his family and several employees. The answering Respondent has throughout acted in a bona fide manner, has promptly initiated statutory compliance immediately upon being apprised of the applicable requirements, and has fully cooperated with the competent authorities. The Respondent respectfully submits that if any technical or procedural deficiency still survives, the same is curable in nature and is being addressed with utmost diligence. It is, therefore, prayed that this Hon'ble Tribunal may kindly consider the Respondent's bona fide conduct, voluntary compliance, continuous cooperation and genuine willingness to rectify any deficiency while adopting a fair, balanced, equitable and proportionate approach.

PRAYER

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Take the present Reply on record;
- b) Record the bona fide conduct, prompt compliance and continuous cooperation of the answering Respondent;
- c) Record the undertaking of the answering Respondent to comply with every lawful direction issued by this Hon'ble Tribunal, the Punjab Pollution Control Board and all other competent authorities;
- d) Take note that the Environmental Compensation Order has already been challenged before the competent Appellate Authority and that the present Reply is without prejudice to the rights and contentions of the answering Respondent in the said proceedings;
- e) Grant reasonable time, if required, to complete any remaining environmental compliances or to rectify any curable technical or procedural deficiency;
- f) Direct that issues relating to the Common STP, sewerage network and other common infrastructure of Farid Enclave be examined by the concerned authorities in accordance with law;
- g) Permit the answering Respondent to place additional compliance reports, undertakings or documents on record as may be required;



h) Pass such further or other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of environmental protection, justice, equity, proportionality and fair play;

i) In view of the bona fide conduct of the answering Respondent, the prompt steps taken towards statutory compliance, the absence of any deliberate or intentional violation of environmental laws, the full cooperation extended to the statutory authorities, the pendency of the statutory appeal against the Environmental Compensation Order, and the fact that the answering Respondent is neither the colonizer nor responsible for the Common STP or other common infrastructure of Farid Enclave, this Hon'ble Tribunal may graciously be pleased to discharge Respondent No. 8 from the present proceedings, or in the alternative dispose of the proceedings qua Respondent No. 8, without any further adverse or coercive directions, subject to continued compliance with applicable environmental laws and any lawful directions of the competent authorities.

AND FOR THIS ACT OF KINDNESS, THE ANSWERING RESPONDENT SHALL, AS IN DUTY BOUND, EVER PRAY.

Submitted by



Aarsh Sachar

Partner, M/s Shahi Haveli

Kotkapura Road, Faridkot

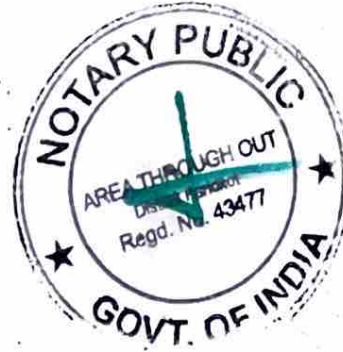
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 665 of 2023

Nirmal Singh & Ors.

...Applicants



Versus

01 JUL 2026

State of Punjab & Ors.

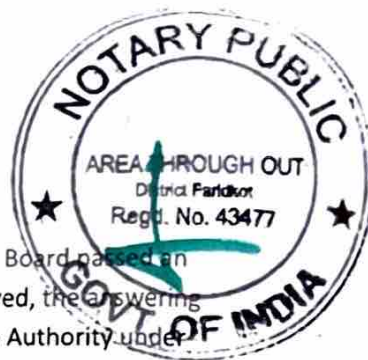
...Respondents

AFFIDAVIT

(On behalf of Respondent No. 8 – M/s Shahi Haveli, Faridkot)

I, Aarsh Sachar, Son of Sh. Parveen Sachar, aged about 39 years, Partner/Authorised Representative of M/s Shahi Haveli, situated at SCO Nos. 19–24, Farid Enclave Phase-II, Kotkapura Road, Faridkot, Punjab, presently residing at Ward No. 14, Street No. 2, Old Cantt Road, Faridkot, Punjab, do hereby solemnly affirm and state as under:

1. That I am the Partner/Authorised Representative of Respondent No. 8, namely M/s Shahi Haveli, Faridkot, and am fully conversant with the facts and circumstances of the present case. I am competent and duly authorised to swear this Affidavit.
2. That the accompanying Reply filed on behalf of Respondent No. 8 before this Hon'ble Tribunal has been prepared under my instructions and the contents thereof are true and correct to my knowledge and belief.
3. That the documents annexed with the Reply are true copies of their respective originals and are being produced before this Hon'ble Tribunal in support of the Reply



4. That during the pendency of the present proceedings, the Punjab Pollution Control Board passed an Environmental Compensation Order against the answering Respondent. Being aggrieved, the answering Respondent has already preferred a statutory Appeal before the competent Appellate Authority under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Copies of the Appeal and connected documents have been annexed for the kind consideration of this Hon'ble Tribunal.

01 JUL 2026

5. That the filing of the said Appeal and supporting documents before this Hon'ble Tribunal is without prejudice to the rights, remedies and contentions of the answering Respondent in the pending statutory proceedings.

6. That the answering Respondent has acted throughout in a bona fide manner and has continuously cooperated with the Punjab Pollution Control Board and all other competent authorities. The Respondent has taken prompt steps towards statutory compliance, including submission of Consent to Operate applications, payment of prescribed fees, furnishing of required documents and implementation of environmental safeguards.

7. That the answering Respondent reiterates his highest respect for this Hon'ble Tribunal and undertakes to comply with every lawful order, direction and condition that may be issued by this Hon'ble Tribunal or any competent statutory authority.

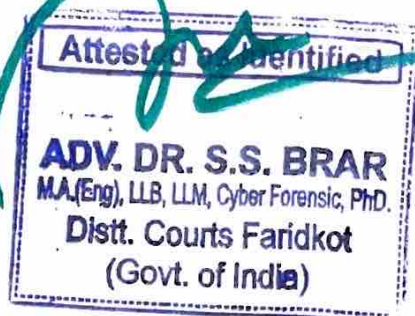
8. That no material fact has been concealed from this Hon'ble Tribunal and the present Reply, Affidavit and Annexures have been filed bona fide in the interest of justice:

VERIFICATION 

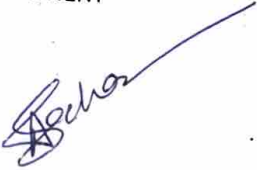
I, the above-named deponent, do hereby verify that the contents of paragraphs 1 to 8 of this Affidavit are true and correct to my knowledge and belief. No part of this Affidavit is false and nothing material has been concealed therefrom.

Verified at Faridkot, Punjab, on this 1st day of July, 2026.

01 JUL 2026



DEPONENT



(Signature)



Identify the deponent/Executant who
has signed/thumb marked in my presence

Aarsh Sachar

Partner

M/s Shahi Haveli

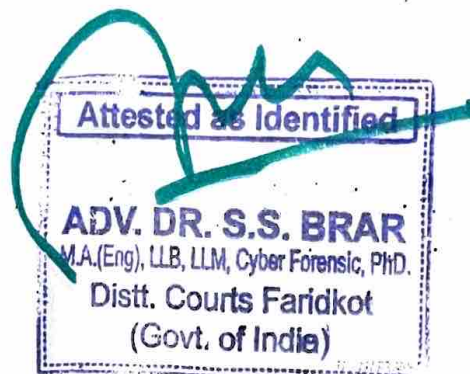
Faridkot

01 JUL 2026

ATTESTATION

Contents of affidavit/instrument read
over & explained to deponent/Executant
and same has been admitted as correct

Verified and solemnly affirmed before me on this 1st day of July, 2026, at Faridkot after the contents of this Affidavit were read over and explained to the deponent, who admitted them to be true and correct.



01 JUL 2026



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Government of Punjab

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Certificate Issued By : pbsumkmru
Account Reference : NEWIMPACC (SV)/ pb7013604/ FARIDKOT/ PB-FK
Unique Doc. Reference : SUBIN-PBPB701360425469281770830Y
Purchased by : GURJANT SINGH
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Area of Property : Not Applicable
Consideration Price (Rs.) : 0
(Zero)
First Party : AARSH SACHAR SO PARVEEN SACHAR
Second Party : Not Applicable
Stamp Duty Paid By : AARSH SACHAR SO PARVEEN SACHAR
Stamp Duty Amount(Rs.) : 50
(Fifty only)
Social Infrastructure Cess(Rs.) : 0
(Zero)
Total Stamp Duty Amount(Rs.) : 50
(Fifty only)



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01 JUL 2026

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2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

To

The Appellate Authority

Department of Science, Technology & Environment

Government of Punjab, Chandigarh

Subject: Submission of Appeal against Environmental Compensation Order dated 27.05.2026 passed by Punjab Pollution Control Board in respect of M/s Shahi Haveli, Faridkot

Respected Sir/Madam,

I, Aarsh Sachar, Partner, M/s Shahi Haveli, Kotkapura Road, Faridkot, most respectfully submit the enclosed appeal against the Environmental Compensation Order dated 27.05.2026 issued by the Punjab Pollution Control Board.

For kind consideration and adjudication of the matter, the following documents are being submitted along with the appeal:

List of Enclosures

1. Appeal Memo
2. Stay Application
3. Affidavit
4. Application for Calling Original Record
5. Copy of Environmental Compensation Order dated 27.05.2026
6. Copy of Show Cause Notice issued by PPCB
7. Copy of Reply submitted before PPCB
8. Copy of CTO Water Application No. 31972818
9. Copy of CTO Air Application No. 31977326
10. Copies of Fee Deposit Receipts
11. Copies of Registered Sale Deeds

[Signature]

4.5

12. Copies of PUDA/BDA Approval Documents

13. Self-attested Identity Proof of Aarsh Sachar

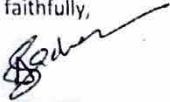
14. Demand Draft of Rs 5000/- in favour of Member Secretary , Punjab Pollution Control Board , Patiala

The appellant respectfully submits that the accompanying appeal raises substantial questions of fact and law and demonstrates that the impugned Environmental Compensation Order suffers from serious legal and factual infirmities. It is therefore requested that the appeal may kindly be admitted and the accompanying Stay Application may also be considered favourably.

The appellant shall remain grateful for kind consideration of the matter.

Thanking You,

Yours faithfully,



Aarsh Sachar

Partner

M/s Shahi Haveli

Kotkapura Road, Faridkot

Mobile: 9988000023, 7780007878

Date: 10-06-2026

Place: Faridkot

Enclosures: As Above.



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दिनांक
Date

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE

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BEFORE THE APPELLATE AUTHORITY

(CONSTITUTED UNDER THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981)

DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT,

GOVERNMENT OF PUNJAB, CHANDIGARH.

M/s Shahi Haveli, Near Residential Colony Farid Enclave, Kotkapura Road, Faridkot through its Partner Aarsh Sachar Son of Parveen Sachar Resident of Ward. 14, Street no.2, Old Cantt Road, Faridkot.

.....Appellant

VERSUS

1. Punjab Pollution Control Board, Patiala through its Member Secretary.
2. Member Secretary, Punjab Pollution Control Board, Faridkot.
3. Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot.

.....Respondents

**APPEAL AGAINST ORDER NO. 238 DATED 27.05.2026
PASSED BY THE MEMBER SECRETARY OF PUNJAB
POLLUTION CONTROL BOARD, FARIDKOT BY WHICH
IMPOSING ENVIRONMENTAL COMPENSATION OF
₹3,47,75,000/- TO APPELLANT**

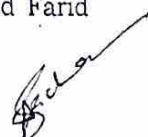
MOST RESPECTFULLY SHOWETH:

1. That the present appeal is directed against Order No. 238 dated 27.05.2026 passed by Respondent No. 2 whereby Environmental Compensation amounting to ₹3,47,75,000/- has been imposed

Sachar

upon the appellant on allegations of violation of the provisions of the Water Act, 1974 and Air Act, 1981. **Impugned order dated 27.05.2026 is attached herewith.**

2. That the impugned order is illegal, arbitrary, excessive, contrary to facts and law and liable to be set aside.
3. That the appellant is running a hotel-cum-banquet establishment under the name and style of M/s Shahi Haveli situated within PUDA approved Farid Enclave Colony, Kotkapura Road, Faridkot.
4. That the appellant purchased SCO Nos. 19 to 24 situated within Farid Enclave Colony in the year 2011 and purchased established hotel premises which was running from 2007. **Copy of relevant record is attached.**
5. That at the time of purchase of the SCO units, the appellant was informed and led to believe that sewerage disposal and wastewater management formed part of the integrated infrastructure of the approved township and wastewater generated from the establishment would be managed through the common STP established for the colony.
6. That since inception, wastewater generated from the establishment has continuously been discharged into the common STP of Farid Enclave Colony after primary treatment through oil and grease chambers.
7. That no untreated wastewater has ever been discharged directly by the appellant into any drain, river, canal, groundwater source or open environment.
8. That the appellant acted throughout under a bona fide belief that being an integral part of a PUDA approved integrated township having a common sewerage and STP infrastructure, no separate consent was required for the establishment.
9. That a Show Cause Notice dated 01.04.2026 was issued by the respondents alleging violation of the Water Act, 1974 and Air Act, 1981 primarily on account of non-obtaining of Consent to Establish and Consent to Operate. **Copy of Show Cause Notice dated 01.04.2026 is attached.**
10. That the appellant submitted a detailed written reply to said show cause notice explaining:
 - a. That the establishment forms part of PUDA approved Farid Enclave Colony.



- b. That the wastewater generated from the establishment has always been discharged into the common STP of the colony.
- c. That oil and grease chambers had already been installed.
- d. That the alleged non-obtaining of consent was neither intentional nor deliberate but was based upon a bona fide understanding arising from the integrated infrastructure framework of the approved colony.
- e. That the Board may verify the feasibility report and approvals of Farid Enclave Colony with respect to STP capacity and load assessment.
- f. That the appellant was willing to undertake all environmental compliance measures and cooperate fully with the Board.

Copy of reply is attached.

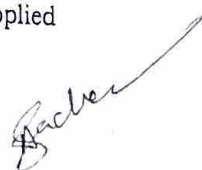
- 11. That despite the aforesaid detailed reply and submissions made during personal hearing, the respondents proceeded to pass the impugned order imposing Environmental Compensation of ₹3,47,75,000/-.
- 12. That the impugned order is liable to be set aside on the following amongst other grounds:

GROUNDS OF APPEAL

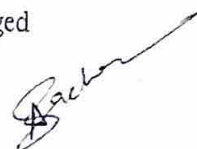
- A. Because the impugned Environmental Compensation Order dated 27.05.2026 is arbitrary, illegal, non-speaking, disproportionate and contrary to the facts and material available on record and is therefore liable to be set aside.
- B. Because no scientific study, environmental damage assessment report, restoration plan, groundwater contamination report, surface water contamination report, soil contamination report or ecological damage assessment has been produced by the respondents. In absence of proof of actual environmental damage, Environmental Compensation amounting to ₹3,47,75,000/- cannot be sustained.
- C. Because the respondents have failed to produce any water analysis report, laboratory report, pollution monitoring report, environmental audit report or any scientific material establishing pollution attributable to the appellant. The impugned order proceeds merely on assumptions and presumptions.



- D. Because the appellant establishment is situated within Farid Enclave Phase-II and wastewater generated from the premises has always been routed through the colony sewerage network connected with the common STP. There is no allegation or evidence of direct discharge into any canal, river, drain, pond, agricultural land or groundwater source.
- E. Because the appellant purchased approved commercial SCO units situated within a duly approved colony and acted under a bona fide belief that the integrated infrastructure including sewerage and wastewater arrangements formed part of the approved colony framework.
- F. Because the appellant had a legitimate expectation that commercial units situated within an approved colony were supported by approved infrastructure including sewerage arrangements and common wastewater disposal facilities. This relevant mitigating circumstance has not been considered by the respondents.
- G. Because immediately upon being informed by the Board, the appellant applied for Consent to Operate under the Water Act and Air Act, deposited prescribed fees, maintained pollution control measures and fully cooperated with the officials of the Board. Such conduct demonstrates bona fides and willingness to comply.
- H. Because the respondents remained inactive for almost nineteen years despite the establishment operating openly with electricity connections, municipal records, taxation records and other approvals. The respondents cannot retrospectively impose Environmental Compensation from the year 2007 while simultaneously remaining inactive for years.
- I. Because the respondents have arbitrarily adopted the year 2007 as the starting point for calculation of Environmental Compensation without producing any inspection report, pollution assessment, environmental damage assessment or scientific material pertaining to that period.
- J. Because the Polluter Pays Principle has been invoked without establishing pollution, environmental damage, restoration cost or environmental loss. The principle has therefore been applied mechanically and without factual foundation.



- K. Because Environmental Compensation amounting to ₹3,47,75,000/- is grossly excessive, punitive and disproportionate considering the nature of activity, absence of environmental damage assessment, approved location, immediate compliance, employment generated and absence of previous proceedings.
- L. Because the impugned order does not adequately explain the environmental damage allegedly caused, restoration cost, methodology adopted, scientific basis of compensation, multiplier applied, calculation formula or justification for calculating liability from the year 2007 and is therefore non-speaking.
- M. Because the appellant submitted a detailed written reply explaining that the establishment forms part of PUDA approved Farid Enclave Colony, wastewater generated from the establishment has always been discharged into the common STP after primary treatment through oil and grease chambers and that non-obtaining of separate Consent was neither intentional nor deliberate but based upon a bona fide understanding arising from the integrated infrastructure framework of the approved township. The impugned order neither discusses nor rejects these submissions by assigning any reasons.
- N. Because the appellant specifically requested the Board to verify the feasibility report, approvals and STP load assessment of Farid Enclave Colony and further undertook to comply with all environmental directions. The respondents failed to consider these relevant facts while passing the impugned order.
- O. Because the respondents have failed to disclose or supply the Environmental Compensation assessment report, calculation sheet, technical evaluation report, methodology adopted and basis for arriving at the amount of ₹3,47,75,000/- and therefore denied the appellant an effective opportunity of defence.
- P. Because the appellant was never supplied with the material relied upon for assessing Environmental Compensation and was therefore deprived of an opportunity to challenge the methodology, period of calculation and quantum of compensation, resulting in violation of principles of natural justice.
- Q. Because the impugned order nowhere records any finding that untreated effluent generated by the appellant was discharged



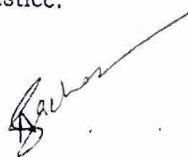
- directly into any canal, river, drain, pond, agricultural land or groundwater source.
- R. Because colony level infrastructure issues including functioning of the common STP, resident complaints, odour issues and other colony management concerns cannot automatically be attributed to the appellant without independent evidence establishing specific responsibility and contribution.
 - S. Because issues concerning Farid Enclave Colony and the common STP are already subject matter of proceedings before the Hon'ble National Green Tribunal and liability could not have been fastened exclusively upon the appellant without proper adjudication of responsibilities of all stakeholders.
 - T. Because the appellant has throughout acted bona fide, has cooperated with the authorities at every stage, has applied for statutory consents, deposited prescribed fees and undertaken compliance measures, yet these mitigating circumstances have been completely ignored.
 - U. Because even assuming without admitting that there was any lapse regarding obtaining statutory consent, such technical lapse by itself does not establish environmental damage and cannot automatically justify imposition of massive Environmental Compensation in absence of proof of actual pollution and restoration liability.
 - V. Because the impugned Environmental Compensation is punitive rather than compensatory in nature as no actual environmental damage, restoration activity, restoration cost or environmental loss has been identified or quantified by the respondents.
 - W. Because the impugned order suffers from non-application of mind, arbitrariness, disproportionality, violation of natural justice and settled principles of environmental jurisprudence and is therefore liable to be quashed.

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Appellate Authority may graciously be pleased to:

- a) Allow the present appeal and set aside/quash the Environmental Compensation Order dated 27.05.2026 whereby Environmental Compensation amounting to ₹3,47,75,000/- has been imposed upon the appellant.



- b) Hold that no scientific environmental damage, environmental loss or restoration liability has been established against the appellant.
- c) Hold that the Environmental Compensation calculated from the year 2007 is arbitrary, speculative, unsupported by evidence and legally unsustainable.
- d) Hold that the impugned order is non-speaking, disproportionate, arbitrary and violative of the principles of natural justice.
- e) Hold that the respondents have failed to establish any direct discharge of untreated effluent by the appellant into any canal, river, drain, pond, agricultural land or groundwater source.
- f) Direct the respondents to produce the complete Environmental Compensation calculation sheet, environmental damage assessment report, inspection reports, technical reports and all documents relied upon while passing the impugned order.
- g) Pending disposal of the present appeal, stay the operation, implementation and recovery of Environmental Compensation amounting to ₹3,47,75,000/- and restrain the respondents from taking any coercive steps against the appellant.
- h) In the alternative and without prejudice to the above submissions, substantially waive off the Environmental Compensation amount by considering:
 - I. Absence of proven environmental damage;
 - II. Absence of scientific assessment;
 - III. Immediate compliance by the appellant;
 - IV. Approved colony infrastructure and common STP arrangement;
 - V. Bona fide conduct of the appellant;
 - VI. Delay and inaction on the part of the respondents.
- i) Pass any other or further order which this Hon'ble Appellate Authority may deem fit and proper in the facts and circumstances of the case in the interest of justice.



Submitted by:-



M/s Shahi Haveli, Near
Residential Colony Farid
Enclave, Kotkapura
Road, Faridkot through
its Partner Aarsh Sachar
Son of Parveen Sachar
Resident of Ward. 14,
Street no.2, Old Cantt
Road, Faridkot.

.....APPELLANT

VERIFICATION;- I, Aarsh Sachar, Partner/Authorized Representative of the Appellant, do hereby verify that the contents of the above appeal are true and correct to my knowledge and belief and nothing material has been concealed therefrom.



Through Counsel

Place: Chandigarh

Date: 10/06/2026

BEFORE THE APPELLATE AUTHORITY CONSTITUTED UNDER THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT, PUNJAB, CHANDIGARH

IN THE MATTER OF:

M/s Shahi Haveli Kotkapura Road, Faridkot

Through Partner, Sh. Aarsh Sachar

...Applicant/Appellant

VERSUS

1. Punjab Pollution Control Board, Patiala

2. Member Secretary, PPCB, Patiala

3. Environmental Engineer, PPCB Regional Office, Faridkot

...Respondents

APPLICATION FOR GRANT OF INTERIM STAY

MOST RESPECTFULLY SHOWETH:

1. That the applicant has filed the accompanying appeal against the Environmental Compensation Order dated 27.05.2026 whereby Environmental Compensation of ₹3,47,75,000/- has been imposed.

2. That the appellant has a strong prima facie case and the impugned order suffers from serious legal and factual infirmities.

3. That no scientific environmental damage assessment report has been placed on record by the Respondent Board.

4. That no groundwater contamination report, surface water contamination report or environmental restoration assessment has been produced.



INDIA NON JUDICIAL 920

Government of Punjab

e-Stamp

Certificate No. : IN-PB57906637388728Y
Certificate Issued Date : 09-Jun-2026 11:59 AM
Certificate Issued By : pbsumkmru
Account Reference : NEWIMPACC (SV)/ pb7013604/ FARIDKOT/ PB-FK
Unique Doc. Reference : SUBIN-PBPB701360410731742894119Y
Purchased by : PARVEEN KUMAR
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Area of Property : Not Applicable
Consideration Price (Rs.) : 0
(Zero)
First Party : AARSH SACHAR SO PARVEEN KUMAR
Second Party : Not Applicable
Stamp Duty Paid By : AARSH SACHAR SO PARVEEN KUMAR
Stamp Duty Amount(Rs.) : 50
(Fifty only)
Social Infrastructure Cess(Rs.) : 0
(Zero)
Total Stamp Duty Amount(Rs.) : 50
(Fifty only)



09 JUN 2026

0042333870

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.sholestamp.com' or using e-Stamp Mobile App of Stock Holding.
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
3. The onus of checking the legitimacy is on the users of the certificate.
4. In case of any discrepancy, please inform the Competent authority.

AFFIDAVIT

I, Aarsh Sachar, Partner of M/s Shahi Haveli, Kotkapura Road, Faridkot, do hereby solemnly affirm and declare:

1. That I am the Partner of the appellant firm and competent to swear this affidavit.
2. That the contents of the appeal and stay application are true and correct to my knowledge and belief.
3. That no material fact has been concealed.
4. That the annexures attached are true copies of their respective originals.

DEPONENT



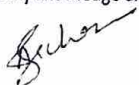
Aarsh Sachar (9988000023,7780007878)

Partner, M/s Shahi Haveli

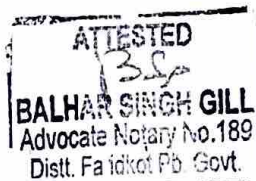


VERIFICATION

Verified at Faridkot on this 10 day of June, 2026 that the contents of this affidavit are true and correct to my knowledge and belief.



DEPONENT



09 JUN 2026

BEFORE THE APPELLATE AUTHORITY CONSTITUTED UNDER THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

Subject: Summoning of Original Record

The appellant respectfully prays that the Respondent Board be directed to produce:

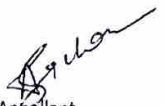
1. Complete Environmental Compensation calculation sheet.
2. Inspection reports.
3. Site inspection reports.
4. Hearing proceedings.
5. Committee recommendations.
6. Environmental damage assessment report.
7. File noting approving EC.
8. Date of first inspection of the appellant establishment.
9. Date of first notice issued to the appellant.
10. Scientific methodology used for calculating Environmental Compensation.

GROUNDS

The above documents are necessary for proper adjudication of the present appeal and are in the exclusive possession of the Respondent Board.

PRAYER

Kindly direct the Respondents to produce the complete original record before the next date of hearing.


Applicant/Appellant

M/s Shahi Haveli Through Partner

Aarsh Sachar (9988000023, 7780007878)



Punjab Pollution Control Board



Zonal office, Bathinda at Ferozpur Road, Near Grain Market, Faridkot.

www.ppcb.gov.in

Email ID - seezbt@gmail.com

No. 1303

(Regd.)

Date 27.05.2026

To

M/s Shahi Haveli,
Near residential colony Fand Enclave,
Kotkapura Road, Faridkot.

Subject: Imposition of Environmental Compensation (EC) for Violation of
the provisions of Environmental Laws.

Ref:- Board order no. 238 dated 27.05.2026.

Please find enclosed herewith the order issued by the Board vide
under reference regarding the Imposition of Environmental Compensation (EC) for
violation of the Water (Prevention & Control of Pollution) Act, 1974

You are hereby directed to deposit the EC amount of Rs 3,47,75,000/-
(Three Crore Forty-Seven Lacs Seventy-Five Thousand Rupees) to the Board as per
order attached.

DA: Order copy

Harpreet Singh

For & on behalf of
Punjab Pollution Control Board

Endst. No.....

Dated.....

A copy of the above is forwarded to Environmental Engineer, Punjab
Pollution Control Board Regional Office, Faridkot for information and necessary
action and requested to submit compliance report as per orders, please.



-Sd-

For & on behalf of
Punjab Pollution Control Board

Attested to be true Copy

B.S.
Balhar Singh Gill, Advocate
Notary Public, Distt. Faridkot
Notary No 189, Distt. Faridkot Pb. Govt

09 JUN 2026

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 938

Dated. 27/5/2021

Subject: Imposition of Environmental Compensation (EC) upon M/s Shahi Haveli, Near residential colony Farid Enclave, Kotkapura Road, Faridkot for violation of the provisions of Environmental Laws.

Order

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or restoring the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Board being the prescribed authority is implementing the provisions of the Environmental Laws i.e. the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Rules made thereunder, in the State of Punjab.

2) The hotels, motels, banquets etc. are required to obtain the Consent to Establish (NOC) and Consent to Operate of the State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, so as to make compliance of the Environmental norms.

3) The Punjab Pollution Control Board being the prescribed statutory authority to implement the Environmental laws is monitoring the residential and commercial projects, hotels, motels, banquets etc. for the compliance of Environmental laws as well as Environmental norms.

4) The project is a hotel-cum- banquet with three restaurants including Hard Bar and Shahi Dhabha having capacity of 16 number rooms and has been established in the Commercial pocket of Farid Enclave (Phase II), Kotkapura Road Faridkot. It is relevant to mention here that the case relating to the non-operation of Sewage Treatment Plant, sale of land of the green belt, disposal of wastewater by the Project Proponent- M/s Farid Colonizers is pending for adjudication before the Hon'ble National Green Tribunal in OA no.665 of 223 titled as Nirmal Singh v/s State of Punjab and others. It has come on record that the Hotel



Amrik Singh

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Page 1 of 8

Phone Chairman : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

09 JUN 2021

PUNJAB POLLUTION CONTROL BOARD



Shahi Haveli is discharging its effluent into the Sewage Treatment Plant of the residential Colony Farid Enclave. The issue of encroachment of the green belt by the Hotel Shahi Haveli and its operation in violation of the environmental norms is under the consideration of the Hon'ble National Green Tribunal in O.A no. 665 of 2023. The encroachment of the green belt by the hotel has been ordered to be removed by the Hon'ble National Green Tribunal. The presence of Shahi Haveli through its Proprietor/ Manager has been considered to be essential for just and proper adjudication of the substantial environmental questions involved in the case and accordingly Hotel Shahi Haveli has been impleaded as Respondent no. 8 by the Hon'ble National Green Tribunal vide order dated 08.04.2026 passed in OA no. 665 of 2023.

5) The matter has been considered by the Board and it is observed that the Project Proponent (Hotel Shahi Haveli) has never obtained the Consent to Establish (NOC)/ Consent to Operate of the Board under the provisions of the Water (Prevention & control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for its establishment and operation.

6) The site of the project (Hotel Shahi Haveli) was visited by officers of the Board on 27.11.2025 and following observations were made during the visit-

1. The unit is a hotel cum banquet hall as well as operating three number restaurants including Hard Bar & Shahi Dhabha having room capacity of 16 rooms.
2. The unit has not applied to obtain CTE/CTO of the Board. The PP has requested waiver of the consents.
3. The unit has provided oil & grease chamber for the treatment of waste water being generated from the kitchen section. The effluent after pre-treatment alongwith effluent generated from the project is discharged into sewer line of the M/S Farid Enclave colony leading to STP of the colony as the subject cited Hotel cum Banquet Hall is part of the said colony as the owner of the project constructed the hotel after purchasing 6 SCO's.
4. The unit has 2 number of D G sets of capacity 125KVA & 62.5 KVA. Adequate stack height has not been provided with the D G set of capacity 62.5 KVA.



H.S.

Amik Singh

PUNJAB POLLUTION CONTROL BOARD

5. The wet waste being generated from kitchen section is being lifted to the pig farms and the remaining dry waste including recyclables is lifted to unauthorized rag pickers.
6. The PP has not submitted any building plan approved from the concerned authorities.

The report of the visiting officer reveals that the hotel-cum-banquet hall namely Hotel Shahi Haveli is violating the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and is operating without the consents to operate under the said Acts.

7) The site of project was again visited by officer of the Board on 10.03.2026 when it was observed that the project proponent has not applied for consents of the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and has not submitted any plan regarding generation, treatment and disposal of wastewater of the Hotel. The six number of SCO in phase-2 of the colony have been converted to Hotel Shahi Haveli due to which there is increase in the wastewater generated from the commercial area. No flow meter has been installed by Hotel Shahi Haveli to ascertain the physical quantity of wastewater generation, however as per norms provided by SEIAA, the total wastewater generation from Hotel Shahi Haveli is calculated to be 23.32 KLD. The hotel has provided Oil and Grease tank for treatment of wastewater which goes to the Sewage Treatment Plant of the colony thereafter. No flow meters have been installed at the inlet and outlet of the STP as observed during the visit on 10.03.2026. No compliance report or other report has been received from the Bathinda Development Authority with regard to the decisions taken during the hearing held on 12.02.2026 in respect of installation of calibrated flow meters at the inlet and outlet of the STP for continuous monitoring of wastewater flow, initiation of action against the violator, initiation of action for formation of Residents Welfare Association in consultation with the residents of Farid Enclave 1 and 2 and also the project proponent.

The visit reports dated 27.11.2025 and 10.03.2026 confirms that Hotel Shahi Haveli is intentionally and deliberately violating the provisions of Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and also the decisions of personal hearing held on 17.03.2025 and is thus causing pollution and degrading the environment.



Amrik Singh.

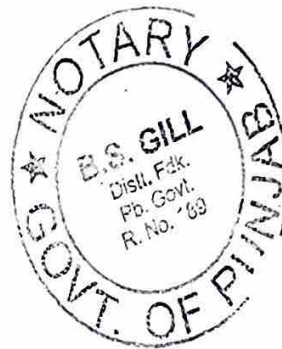
PUNJAB POLLUTION CONTROL BOARD



8) In consideration of the above facts and violations, a show cause notice vide letter no.733 dated 01.04.2026 for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 with further notice vide letter no.731 dated 01.04.2026 for imposition of Environmental Compensation for causing damage to the environment was issued to Hotel Shahi Haveli with an opportunity of hearing before the Member Secretary of the Board on 15.04.2026.

9) Sh. Aarsh Sachar owner of Hotel Shahi Haveli attended the hearing before the Member Secretary of the Board on 15.04.2026 and submitted written reply which was taken on record. The owner of Hotel Shahi Haveli reiterated the same facts which have been mentioned in the email dated 19.08.2025 and stated that the Hotel Shahi Haveli is part of PUDA approved Farid Enclave colony and has been functioning since year 2007 after purchase of SCO units with the approved project and they were under legitimate expectation that no separate consent is required for the units forming part of the integrated colony infrastructure and there is no intentional environmental damage as the hotel has provided primary treatment through oil and grease chamber and wastewater is discharged into the Sewage Treatment Plant of the colony and no untreated effluent is discharged into the open environment ever. The owner requested for waiving of the proposed Environmental Compensation and requested for full cooperation to strengthen the compliance.

10) The Member Secretary of the Board observed that the hotel was under obligation to obtain the Consent to Establish and Consent to Operate of the Punjab Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The STP of the colony is also not functioning properly and Consent to Operate of the colony has not been obtained from the Board. The discharge of effluent by the hotel into the Sewage Treatment Plant of the colony is illegal. The Punjab Pollution Control Board has laid down separate guidelines for control of pollution and enforcement of environmental norms for hotels and banquet in line with the guidelines issued by the Central Pollution Control Board and the Hotel Shahi Haveli has to make compliance of the said guidelines. The Hotel Shahi Haveli is operating the restaurant, bar and banquet hall for commercial gains and as such the hotel is under obligation to make compliance of the environmental laws. It is admitted by the owner that Hotel Shahi Haveli is functioning since the year 2007. However, the hotel has neither obtained the Consent to Establish nor the Consent to Operate of the Board under the Water (Prevention and Control



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Amrik Singh

PUNJAB POLLUTION CONTROL BOARD



of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and is operating the hotel-cum banquet hall in violation of the said Acts. There cannot be any legal and legitimate expectation that the hotel is part of the residential colony. The Hotel Shahi Haveli has never approached the Board for grant of statutory approval and has also not submitted the approved building plans etc. for consideration of the Board. The commercial activities carried out by Hotel Shahi Haveli for a long period of about 19 years since the year 2007 without any statutory approval of the Board in terms of Consent to Establish and Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 has caused environmental damage which is to be recovered from the hotel by applying the Polluter Pays Principle which is part of the environmental laws of the country without any specific Statute.

11) After hearing the owner of Project, officers of the Board and considering material facts, the Member Secretary of the Board decided that project has made itself liable to be proceeded against for the activities being performed since the year 2007 without obtaining the Consent to Establish / Consent to Operate from the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, including the imposition of environment compensation of suitable amount, which has to be calculated by the Environmental Engineer, Regional Office, Faridkot, who will further get the orders for imposition of Environmental Compensation issued after verification by the Committee constituted by the Board for evaluation of Environmental Clearance. Separate orders were decided to be issued in this regard. The proceedings of the hearing held on 15.04.2026 were conveyed to the Project Proponent M/s Shahi Haveli, Near residential colony Farid Enclave, Kotkapura Road, Faridkot vide letter no. 983 dated 28.04.2026 with copy to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot for compliance.

12) The present order for imposition of Environmental Compensation upon the Project Proponent M/s Shahi Haveli, Near residential colony Farid Enclave, Kotkapura Road, Faridkot is being issued in pursuance to the decision taken during the course of hearing held on 15.04.2026 as conveyed to the Project Proponent vide letter no. 983 dated 28.04.2026.

13) It is relevant to bring on record that the Hon'ble Supreme Court of India has considered the Principles of Precaution, Sustainable development and Polluter Pays and decided to strictly implement the same. The decisions so taken by the Hon'ble Supreme Court



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Amrik Singh.

PUNJAB POLLUTION CONTROL BOARD



of India are summarized herein below:

- a) The concept of precautionary principle was considered in *M.C Mehta versus Union of India and others* and vide judgment dated 11.10.1996 the Hon'ble Supreme Court of India held that the Precautionary Principle has been accepted as a part of the Law of the land.
- b) The concept of sustainable development was considered in *M.C Mehta versus Union of India and others* (1997) 2.SCC 353 and it was decided by the Hon'ble Supreme Court of India that the development is essential for the economy of the country but at the same time the environment and eco systems have to be protected.
- c) The Hon'ble Supreme Court of India has also considered the concept of Polluter Pay's Principle in *Indian Council for Enviro Legal Action and others v/s Union of India and others* (1996) 3 SCC 212 para 16, *Vellore Citizens Welfare Forum v/s Union of India* (1996) 5 SCC 647 para 12-18 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country without even specific statute.

14) That the shortcomings and discrepancies mentioned herein above are clear violations of the provisions of the Water (Prevention and Control of Pollution) Act, 1974. These violations had contributed and resulted in the degradation and damage to the environment. The facts mentioned herein above also confirms the casual approach of the project proponent towards the compliance of the provisions of the Environmental Laws. Thus, the promoter company cannot escape the liability of paying environmental compensation on the basis of Polluter Pays' Principle, which has been decided to be a part of the Environmental Laws of the Country without any specific Statute by the Hon'ble Supreme Court of India. The Project Proponent has also violated the Principles of Sustainable Development and Precaution (held to be the part of the Environmental Laws of the Country by the Hon'ble Supreme Court of India) by operating the Hotel cum Banquet without obtaining the Consent to Operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and is violating the guidelines issued for Control of Pollution and Enforcement of Environmental Norms at the Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc issued by Hon'ble National Green Tribunal in OA No. 400/2017 dated 19.09.2019.



Amrik Singh

PUNJAB POLLUTION CONTROL BOARD



of India are summarized herein below:

- a) The concept of precautionary principle was considered in M.C Mehta versus Union of India and others and vide judgment dated 11.10.1996 the Hon'ble Supreme Court of India held that the Precautionary Principle has been accepted as a part of the Law of the land.
- b) The concept of sustainable development was considered in M.C Mehta versus Union of India and others (1997) 2 SCC 353 and it was decided by the Hon'ble Supreme Court of India that the development is essential for the economy of the country but at the same time the environment and eco systems have to be protected.
- c) The Hon'ble Supreme Court of India has also considered the concept of Polluter Pay's Principle in Indian Council for Enviro Legal Action and others v/s Union of India and others (1996) 3 SCC 212 para 16, Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 para 12-18 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country without even specific statute.

14) That the shortcomings and discrepancies mentioned herein above are clear violations of the provisions of the Water (Prevention and Control of Pollution) Act, 1974. These violations had contributed and resulted in the degradation and damage to the environment. The facts mentioned herein above also confirms the casual approach of the project proponent towards the compliance of the provisions of the Environmental Laws. Thus, the promoter company cannot escape the liability of paying environmental compensation on the basis of Polluter Pays' Principle, which has been decided to be a part of the Environmental Laws of the Country without any specific Statute by the Hon'ble Supreme Court of India. The Project Proponent has also violated the Principles of Sustainable Development and Precaution (held to be the part of the Environmental Laws of the Country by the Hon'ble Supreme Court of India) by operating the Hotel cum Banquet without obtaining the Consent to Operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and is violating the guidelines issued for Control of Pollution and Enforcement of Environmental Norms at the Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc issued by Hon'ble National Green Tribunal in OA No. 400/2017 dated 19.09.2019.



PUNJAB POLLUTION CONTROL BOARD

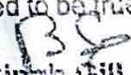
of the undersigned Member Secretary of the Board.

19) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15 days after the date of receipt of this order. Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot is directed to ensure compliance of directions issued to the promoter company. A copy of this order be supplied to all the concerned.


Member Secretary



Attested to be true Copy


Balhar Singh Gill, Advocate
Notary Public, Distt. Faridkot
Notary No 189, Distt. Faridkot Pb. Govt

09 JUN 2026

To

The Member Secretary

Punjab Pollution Control Board

Vatavaran Bhawan, Nabha Road, Patiala

Subject: Reply against proposed imposition of Environmental Compensation (EC) - M/s Shahi Haveli
Faridkot

Respected Sir/Madam,



With utmost respect, we submit our reply regarding the proposed imposition of Environmental Compensation.

At the outset, we most respectfully submit that there has been no deliberate or intentional violation on our part, and the establishment has always operated in a bona fide and responsible manner.

1. Bona Fide Background & Legitimate Expectation

Shahi Haveli is part of the PUDA-approved Farid Enclave colony and has been functioning since 2007 after purchase of commercial SCO units within the approved project.

At the time of purchase, it was clearly represented that the project, including sewerage and wastewater disposal, had been developed as per the feasibility and capacity of the colony's STP. The STP was designed to cater to the load of the entire project, including commercial units.

Accordingly, the establishment acted under a bona fide and legitimate expectation that no separate consent would be required for units forming part of the integrated colony infrastructure.

It is humbly requested that the Hon'ble Board may kindly verify the feasibility report and approvals of the Farid Enclave project in this regard.

2. No Intentional Environmental Damage

It is respectfully submitted that:

- Wastewater has always been discharged into the colony's STP system
- Primary treatment through oil & grease chamber has been provided
- No untreated discharge into open environment has ever taken place

Thus, there has been no intentional act causing environmental damage.

3. Colony-Level Framework & NGT Consideration

It is further submitted that the issue of STP capacity and management is a colony-level matter and is already under consideration before the Hon'ble National Green Tribunal.

Therefore, the present case may kindly be viewed within the broader framework of the approved project rather than as an independent violation.

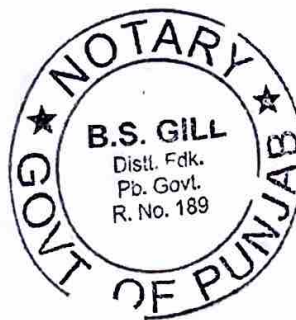
4. Compliance Efforts (Without Prejudice)

Without prejudice, the establishment is committed to further strengthening compliance and will fully cooperate with any directions issued by the Hon'ble Board.

5. Prayer for Relief

In view of the above:

- The establishment acted under bona fide belief and legitimate expectation
- There has been no intentional environmental damage
- The issue is linked with approved project infrastructure and STP feasibility



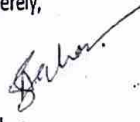
It is most respectfully prayed that:

- The proposed Environmental Compensation may kindly be waived off
- Alternatively, the same may kindly be kept in abeyance
- The matter may kindly be considered after verification of project feasibility and approvals

We assure the Hon'ble Board of our full cooperation and commitment to environmental compliance.

Thanking you.

Yours sincerely,



Aarsh Sachar

(Owner - Shahi Haveli) Faridkot

Contact: 9988000023, 7780007878



Attested to be true Copy

BSG
Balhar Singh Gill, Advocate
 Notary Public, Distt. Faridkot
 Notary No 189, Distt. Faridkot Pb. Govt

09 JUN 2026

To

The Member Secretary

Punjab Pollution Control Board

Vatavaran Bhawan, Nabha Road, Patiala

Subject: Reply to Show Cause Notice under Water Act, 1974 & Air Act, 1981 – M/s Shahi Haveli,
Faridkot

Respected Sir/Madam,

With utmost respect, we submit this reply in response to the Show Cause Notice issued to M/s Shahi Haveli.

At the outset, we respectfully submit that we are responsible citizens and law-abiding business operators, and it has always been our sincere intention to operate strictly in compliance with all environmental laws and regulations.



1. Background & Bona Fide Position

Shahi Haveli has been operating since 2007 after duly purchasing commercial SCO units (SCO Nos. 19-24) situated within the PUDA-approved colony "Farid Enclave," Kotkapura Road, Faridkot. The establishment has always been treated as an integral part of the approved colony infrastructure.

It is most respectfully submitted that at the time of purchase of the said SCO units, it was clearly represented that the entire project, including sewerage and wastewater management, had been duly planned and approved based on the feasibility and capacity of the colony's Sewage Treatment Plant (STP).

It is further submitted that the STP capacity was designed to cater to the overall load of the approved project, including commercial components. Based on these representations and the approved project framework, the establishment acted under a bona fide and legitimate expectation that no separate or additional consent would be required for individual units forming part of the integrated development.

09 JUN 2026

In this regard, it is humbly requested that the Hon'ble Board may kindly verify and examine the feasibility report and approvals of the Farid Enclave project, particularly with respect to STP capacity and load assessment.

Since inception, the wastewater generated from the establishment has consistently been discharged into the colony's common STP after primary treatment through oil & grease traps.

2. Regarding Consent Requirement

It is humbly submitted that non-obtaining of separate Consent was neither intentional nor deliberate, but based on the bona fide understanding explained above.

In view of the approved project framework and integrated infrastructure, it is respectfully prayed that the requirement of obtaining separate Consent to Establish / Operate for the establishment may kindly be reconsidered or kept in abeyance, subject to verification of the project feasibility and approvals.

Without prejudice, the establishment assures full cooperation with the Hon'ble Board and undertakes to comply with any directions issued.

3. Compliance & Improvement Measures

Without prejudice to the above submissions, we respectfully submit that steps are being undertaken to further strengthen environmental compliance, including:

- Upgradation of wastewater handling system, if required
- Implementation of proper solid waste management as per rules
- Rectification of DG set stack height as per norms
- Adherence to environmental guidelines issued by the Board



4. Regarding STP & Resident Concerns

It is respectfully submitted that the STP is a colony-level infrastructure facility and its design capacity, operation and maintenance fall within the domain of the project developer/concerned authority.

However, the establishment remains fully committed to cooperate with all authorities to ensure that no environmental inconvenience is caused.

5. Prayer

In view of the above facts and circumstances, it is most humbly prayed that:

- The case may kindly be considered in light of the approved project framework and STP feasibility
- The requirement of separate consent may kindly be reconsidered / kept in abeyance
- Reasonable time and sympathetic consideration may kindly be granted
- Coercive action may kindly be kept in abeyance

We assure the Hon'ble Board of our full cooperation and commitment to environmental compliance.

Thanking you.

Yours sincerely,



Aarsh Sachar

(Owner – Shahi Haveli) Faridkot

Contact: 9988000023; 7780007878



Attested to be true Copy

Balhar Singh Gill, Advocate
Notary Public, Distt. Faridkot
Notary No 189, Distt. Faridkot Pb. Govt

09 JUN 2026

Receipt No. 189754929
 Depositor Name Aarsh Sachar
 Bank Name IDBI Bank
 Bank Id. 520
 Application No. 31972818
 Name and Address of Industry Shahi Haveli,, Kotkapura Road ,
 FARIDKOT, FARIDKOT
 Name of Regional Office RO Faridkot
 Applied For CTO - water - new
 Payment Date 2026-05-12 13:35:26.293
 Payment Details
 CTO Water (Rs.) 286800.0
 Application Form (Rs.) 500.0
 Total Amount Paid (Rs.) 287300.0
 Transaction Status Successfully Completed



Attested to be true Copy

Balhar Singh Gill, Advocate
 Notary Public, Distt. Faridkot
 Notary No 189, Distt. Faridkot Pb. Govt

09 JUN 2026



Punjab
State Pollution Control Board

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India



On-line Payment Receipt

Receipt No.
Depositor Name
Bank Id.
Bank Name.
Application No.
Name and Address of Industry
Name of Regional Office
Applied For
Payment Date

744608815
Aarsh Sachar
520
IDBI Bank
31977326
Shahi Haveli,, Kotkapura Road , FARIDKOT, FARIDKOT
RO Faridkot
CTO - air - new
Tue May 12 13:44:28 IST 2026

Payment Details

CTO Air (Rs.)
Total Amount Paid (Rs.)
Transaction Status

261400.0
261400.00
Successfully Completed



09 JUN 2026

Attested by true Copy,
Balhar Singh Gill, Advocate
Notary Public, Distt. Faridkot
Notary No 189, Distt. Faridkot Pb. Govt

  भारत सरकार Government of India भारती विनियमन पञ्चायत Unique Identification Authority of India नमस्करण नंबर / Enrolment No.: 0667/00395/01169 To ਅਰਸ਼ ਸਾਚਰ Aarsh Sachar S/O Parveen Sachar WARD NO 14 STREET NO 2 OLD CANTT ROAD Faridkot Faridkot Punjab - 151203 9988000023  ਤੁਹਾਡਾ ਆਧਾਰ ਨੰਬਰ / Your Aadhaar No. : VID : 9184 0450 2003 5593 ਮੇਰਾ ਆਧਾਰ, ਮੇਰੀ ਪਛਾਣ	  ਸੂਚਨਾ ■ ਆਧਾਰ ਪਛਾਣ ਦਾ ਸਬੂਤ ਹੈ, ਨਾਗਰਿਕਤਾ ਦਾ ਨਹੀਂ ■ ਪਛਾਣ ਦੀ ਪੁਸ਼ਟੀ ਨਹੀਂ, ਸਰੱਖਿਅਤ QR ਕੋਡ / ਆਫਲਾਈਨ XML / ਆਨਲਾਈਨ ਪੁਸ਼ਟੀਕਰਨ ਦੀ ਵਰਤੋਂ ਕਰੋ ■ ਇਹ ਇੱਕ ਇਲੈਕਟ੍ਰਾਨਿਕ ਪ੍ਰਕਿਰਿਆ ਦੁਆਰਾ ਬਣਿਆ ਹੋਇਆ ਪੱਤਰ ਹੈ INFORMATION ■ Aadhaar is a proof of identity, not of citizenship. ■ Verify identity using Secure QR Code/ Offline XML/ Online Authentication. ■ This is electronically generated letter. ■ ਆਧਾਰ ਦੇਸ਼ ਭਰ ਵਿੱਚ ਪ੍ਰਮਾਣਿਤ ਹੈ ■ ਆਧਾਰ ਤੁਹਾਨੂੰ ਆਸਾਨੀ ਨਾਲ ਕਈ ਸਰਕਾਰੀ ਅਤੇ ਗੈਰ ਸਰਕਾਰੀ ਸੇਵਾਵਾਂ ਦਾ ਨਾਤਾ ਲੈਣ ਵਿੱਚ ਸਹਾਇਤਾ ਕਰਦਾ ਹੈ ■ ਆਪਣੇ ਮੋਬਾਇਲ ਨੰਬਰ ਅਤੇ ਈਮੇਲ ਆਈਡੀ ਨੂੰ ਆਪਣੇ ਵਿੱਚ ਅਪਡੇਟ ਰੱਖੋ ■ mAadhaar ਐਪ ਦੀ ਵਰਤੋਂ ਕਰਕੇ ਆਪਣੇ ਆਪਣੇ ਸਮਾਰਟ ਫੋਨ ਵਿੱਚ ਰੱਖੋ ■ Aadhaar is valid throughout the country ■ Aadhaar helps you avail various Government and non-Government services easily ■ Keep your mobile number & email ID updated in Aadhaar. ■ Carry Aadhaar in your smart phone – use mAadhaar App.
  भारत सरकार Government of India भारती विनियमन पञ्चायत Unique Identification Authority of India ਅਰਸ਼ ਸਾਚਰ Aarsh Sachar ਜਨਮ ਮਿਤੀ/DOB: 23/12/1977 ਮਰਦ/MALE  Issue Date: 01/12/2011 VID : 9184 0450 2003 5593 ਮੇਰਾ ਆਧਾਰ, ਮੇਰੀ ਪਛਾਣ	  भारती विनियमन पञ्चायत Unique Identification Authority of India ਪਤਾ S/O Parveen Sachar, ਵਾਹੜ ਨੰ 14, ਫਲੀ ਨੰ 2, ਪੁਰਾਣੀ ਮੋਹਾਲਾ - ਫਰੀਦਕੋਟ, Distt. Ferozepur Pb. Govt. R. No. 189 Address S/O Parveen Sachar, WARD NO 14, STREET NO 2, OLD CANTT ROAD, Faridkot, Faridkot, Punjab - 151203  VID : 9184 0450 2003 5593 1047 help@uidai.gov.in www.uidai.gov.in

Sachar

Sachar

Attested to be true copy

Balhar Singh Gill, Advocate
Notary Public, Distt. Faridkot
Notary No. 189, Distt. Faridkot Pb. Govt.

09 JUN 2026



SAMANDEEP & ASSOCIATES
Chartered Accountants

97801-32336

sdsca2@gmail.com

UDIN:26550541KMNCZ08558

CERTIFICATE

It is certified that Year Wise Gross Fixed assets of M/s SHAHI HAVELI, KOTKAPURA ROAD, FARIDKOT, comprising of land, Building, and Plant & Machinery without claiming any depreciation are as follows:-

Financial Yr.	Total	Building	Machinery	Furniture & Fixture
2015-16	18077565	13610230	3719591	747744
2016-17	23177796	17616479	4451443	1109874
2017-18	25099759	18940525	5013038	1146196
2018-19	28426925	20472738	6554607	1399580
2019-20	30163285	21101221	7582484	1479580
2020-21	31357004	21101221	10068333	1479580
2021-22	36206075	22616422	11190736	2398917
2022-23	40000691	25515859	11532948	2951884
2023-24	41862585	26352466	11946635	3563484
2024-25	41864844	26353666	11946635	3564543
2025-26	41864844	26353666	11946635	3564543

The above figures have been compiled from the books of accounts produced before us.

Prepared from information produced to us,
For Samandeep & Associates,
Chartered Accountants,

Date:-08.05.2026

Place: Faridkot



(Samandeep Singh)
Prop.



Balhar Singh

Attested to be true Copy

Balhar Singh Gill, Advocate
Notary Public, Distt. Faridkot
Notary No 189, Distt. Faridkot Pb. Govt

09 JUN 2026

To

The Executive Engineer (XEN)

Punjab Pollution Control Board (PPCB)

Faridkot

Subject: Undertaking Regarding Pollution Control Measures – M/s Shahi Haveli, Faridkot

Respected Sir,

I, Aarsh Sachar, Owner/Partner of M/s Shahi Haveli, Kotkapura Road, Faridkot, hereby submit the following undertaking regarding pollution control measures being adopted at our premises:

1. Effluent / Wastewater Management

1. Kitchen wastewater is being treated through a grit chamber followed by an oil & grease trap.
2. Domestic wastewater generated from toilets/washrooms shall be disposed of through the STP of Farid Enclave Colony, as per applicable norms.

2. Air Pollution Control

1. A suction hood with proper stack above roof level has been/will be installed in the kitchen for controlling smoke and fumes.
2. Two canopy-based DG sets (62 KVA & 125 KVA) with adequate stack height have been/will be installed as per PPCB/CPCB norms.

3. Solid Waste Management



09 JUN 2026

1. Dry waste and garbage generated from the premises shall be disposed of in an authorized manner, including lifting by the owner of pig farm, wherever applicable.
2. Food waste, garden waste, and other solid waste shall be segregated and managed scientifically as per Solid Waste Management Rules, 2016.

3. We shall minimize the use of single-use plastic and other non-biodegradable materials.

4. Noise Pollution Control

1. We shall obtain all necessary permissions under the Noise Pollution (Regulation & Control) Rules, 2000, wherever required.

2. DJ/music timings shall be strictly regulated, and a notice board shall be displayed at the entry.

3. Crackers/fireworks shall not be allowed within the premises.

I undertake to comply with all applicable environmental laws, PPCB norms, and pollution control guidelines.

Date: 08-05-2026

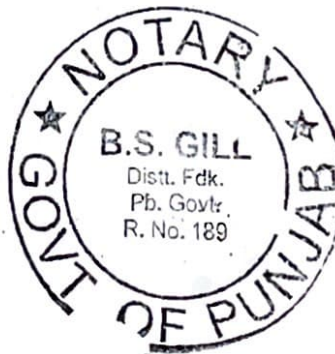
Place: Faridkot



Owner/Partner - M/s Shahi Haveli

Kotkapura Road, Faridkot

Mob: 9988000023 / 7780007878



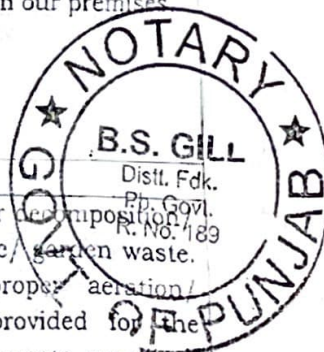
Attested to be true Copy,

Bathar Singh Gill, Advocate
Notary Public, Distt. Faridkot
Notary No 189, Distt. Faridkot Pb. Govt

09 MAY 2026

Compliance report of mechanism / guidelines issued vide Board's Office order no. 64 dated 02.02.2021 is submitted as under:-

Mechanism/ guidelines issued vide Board's Office order no. 64 dated 02.02.2021	Compliance of Mechanism/ guidelines
1. Water Pollution	
1.1 Effluent Treatment Plant	
(iii) The standalone/ seasonal Marriage Palaces shall continue to follow the policy already circulated by Board vide no. SEE(HQ2)/2016/26654-64 dated 12.05.2016 and shall provide at least a grit removal arrangement with oil & grease trap followed by septic tank of having adequate design to treat the effluent received.	We have standalone hotel-cum-banquet hall and have provided oil & grease trap for treatment of kitchen waste and domestic effluent jointly leads to colony STP for further treatment.
2. Air Pollution	
2.1 Gensets and fuel	
c) The establishments shall properly channelize the fugitive emissions including emissions from Only Gensets having necessary Type Approval for emissions/ Noise level from the concerned agencies to be installed at the premises	We have provided suction hood over the cooking operations in the Kitchen section to arrest the exhaust emissions with outlet of the hood through a stack above roof level. We have provided canopies on DG sets of capacity 125 KVA & 62.5 KVA with adequate stack height in our premises.
d) The establishments shall provide stack for the emissions from the generator as well as acoustic enclosure for Gensets as per the specified norms The palace has installed DG set of capacity 50 KVA only with canopy and adequate stack height within the premises	We have provided canopies on DG sets of capacity 125 KVA & 62.5 KVA with adequate stack height in our premises.
4. Solid Waste Management	
a. The establishments shall properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016.	We will provide pits for decomposition/disposal of horticulture/ garden waste. Also barrels with proper aeration/perforation will be provided for the decomposition of food waste generated during marriage function. Dry waste and garbage of the marriage palace will be lifted to owner of pig farm.
b. As per clause 3 (8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/day fall under the category of 'Bulk Waste Generator and should ensure compliance with the provisions of the Rules, and in specific the following:	We lift the food waste to pig farms. The recyclable waste is sold to recyclers.
	We will dispose off the solid waste generated during functions in our palace



4(2) No waste generator shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.

4(8) All hotels and restaurants shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at sources as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the authorized recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Local body. The establishments shall ensure that food waste shall be kept in segregated form at source

c) and shall be treated/ processed in organic waste convertor or through any other scientific way allowed under the SWM Rules, 2016 and the treated compost/ by product shall be used as manure or for other useful purposes.

D) The establishments shall ensure that the hazardous waste (used oil, used batteries generated in the premises are collected properly and disposed only to authorized recyclers registered with MoEF&CC/CPCB and valid operating license of PPCB.

e) The establishments shall ensure that there is no usage of single use plastic-thermocool, disposable items such as water bottles/water pouches/water cups/cups, plates, glasses, forks, spoons, straw etc. and single use decorating materials made of plastic-thermocool or any other non-biodegradable material on its premises.

f) The BWG will be responsible to make necessary arrangements for segregation of waste at source, segregated collection & transportation, specific processing and safe disposal of waste from these units in accordance with provisions of SWM Rules.

We lift the food waste to pig farms. The recyclable waste is sold to recyclers.

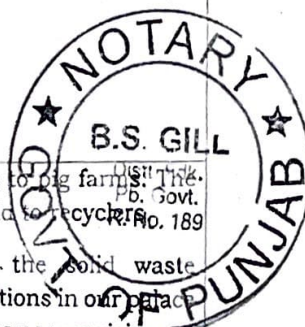
We will dispose off the solid waste generated during functions in our place in scientific manner, as per provisions of the SWM Rules, 2016.

We will lift hazardous waste @ 5.1 to authorized recycler.

We will not use single use plastic-thermocool, disposable items such as water bottles/water pouches/water cups/cups, plates, glasses, forks, spoons, straw etc. and single use decorating materials made of plastic-thermocool or any other non-biodegradable material.

We lift the food waste to pig farms. The recyclable waste is sold to recyclers.

We will dispose off the solid waste generated during functions in our place

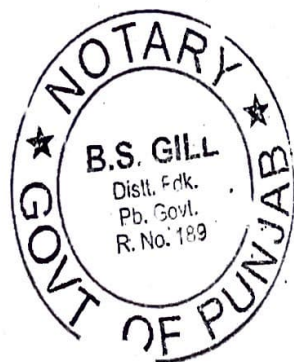


a. The establishments shall obtain permission from designated authorities as per provisions of Noise Pollution (Regulation & Control) Rules, 2000.	We will obtain permission from designated authorities as per provisions of Noise Pollution (Regulation & Control) Rules, 2000, whenever required.
b) The establishments shall comply with provision of Noise Rules specifically Rule 5 and Rule 6 of the Noise Rules.	We will comply with the provisions of Noise Rules specifically Rule 5 and Rule 6 of the Noise Rules.
c) Dj Set, if used should be operated within the premises till 10 PM only. No loudspeakers and bands should be permitted beyond 10 PM. D.G. sets shall comply with the provisions of Noise Pollution control limits.	We will provide notice board at the entry regarding timings of DJ sets for outdoor gatherings in accordance with the Noise Pollution (Regulation & Control Rules), 2000.
d) Use of only green crackers to be permitted upto 10 PM as per Hon'ble Supreme Court Guidelines.	Crackers will not allow to burn at the premises.
e. The guidelines issued by District Administration / Police Authorities concerned departments for abatement and control of noise pollution shall also remain applicable.	We will comply with the guidelines issued by District Administration / Police Authorities concerned departments for abatement and control of noise pollution.

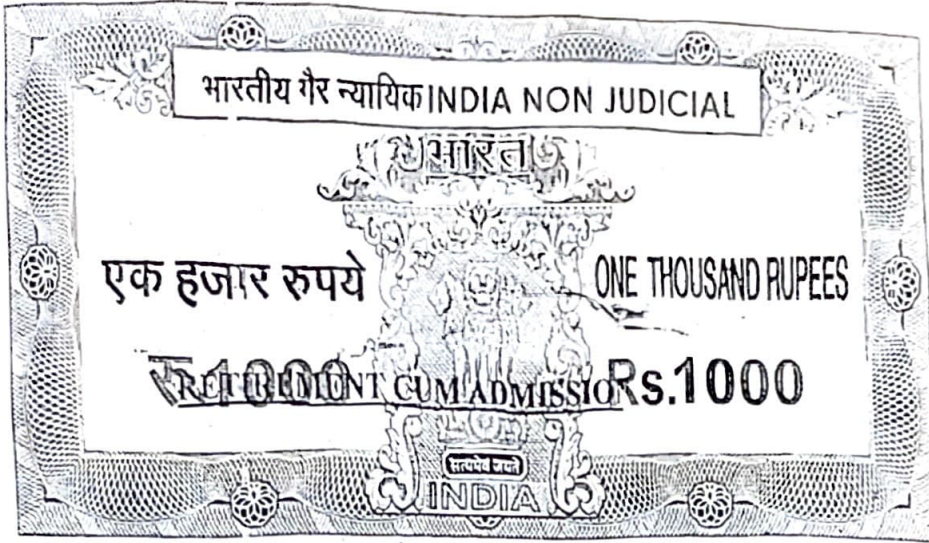


Attested to be true Copy

Balhar Singh Gill, Advocate
Notary Public, Distt. Faridkot
Notary No 189, Distt. Faridkot Pb. Govt



09 JUN 2026



पंजाब पंजाब PUNJAB

L 872601

RETIREMENT CUM ADMISSION DEED

M/S SHAHI HAVELI, FARIDKOT

THIS DEED of Partnership is made at Faridkot on this 09th day of November, 2021 between:-

1. Aarsh Sachar S/o Sh.Parveen Singh aged about 35 years resident of St.No.2, Old Cantt Road, Faridkot hereinafter called the FIRST PARTY;(Continuing Party)
2. Anju Sachar W/o Sh.Aarsh Sachar aged about 31 years resident of St.No.2, Old Cantt Road, Faridkot hereinafter called the SECOND PARTY;(Incoming Party)
3. Sukhbir Singh S/o S.Mela Singh aged about 56 years resident of Ward No.14, Street No.2, New Cantt. Road, Faridkot hereinafter called the Third Party;(Retiring Party)

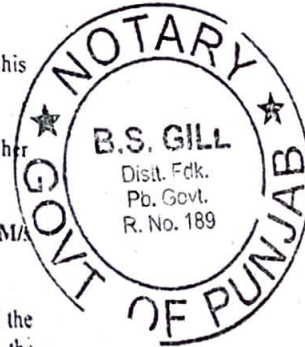
WHEREBY IT IS AGREED that 1st and 3rd Parties have been carrying on business of Hotel & Restaurant etc. under the name and style of M/s Shabi Haveli, Faridkot since 09th December, 2011.

AND WHEREBY the 3rd party i.e Sukhbir Singh S/o S.Mela Singh has expressed his willingness to retire from the firm w.e.f 09th day of November, 2021 at the close of the day.

AND WHEREBY the 2nd party i.e Anju Sachar W/o Sh.Aarsh Sachar has expressed her willingness to join the firm w.e.f 09th day of November, 2021.

That the Said 3rd Party i.e Sukhbir Singh S/o S.Mela Singh has left the said partnership firm M/s Shabi Haveli, Faridkot on this 09th day of November, 2021 at the close of the business.

That the retiring party i.e said Sukhbir Singh S/o S.Mela Singh has thoroughly examined the accounts of the firm M/s Shabi Haveli, Faridkot and he has satisfied himself about the correctness of the accounts drawn up to 09th day of November, 2021 at the close of the business.



[Signatures]

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09 11/4

ਮੀਰ ਜ਼ਰੀਫ਼ ਅਹਿਮਦ ਸਾਹਿਬ

ਮੇਰ 2/2001

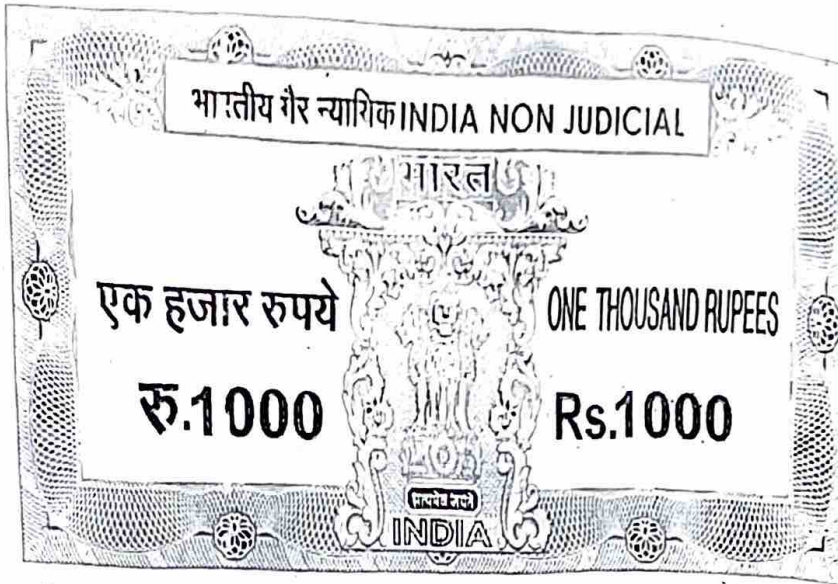
SANITARY
STATION
FARIDKOT

Attested to be true Copy

B.S.
Balhar Singh Gill, Advocate
Notary Public, Distt. Faridkot
Notary No 189, Distt. Faridkot Pb. Govt

109 JUN 2026





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L 872002

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The 3rd Party has also release or renounce in favour of the 1st Party and 2nd Party all his share, right, Title and interest, claim and demand in or to the stock-in-trade, furniture and other articles and moneys belonging to the Firm, the goodwill, thereof and in or to all the debts and outstanding belonging to the Firm.

That the retiring party will have no objection to the continuation of the firm M/s Shahi Haveli, Faridkot under the same name and style or in any other name as partnership firm or proprietorship firm and also do any business and at any place.

That the retiring party will sign all the necessary documents required in connection with any income tax, sales tax, GST, Bank accounts, transfer of any kind of property, license, connection, agreement with any party or agency or in any other necessary matter, failing which he will be responsible for all the losses incurred, if any, by the firm or the continuing parties resulting from the lapse of the retiring party in not doing so.

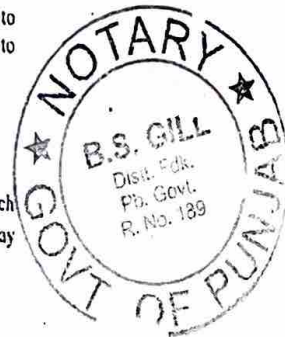
That the retiring party is not entitled to claim any goodwill of the firm on his retirement.

1st and 2nd parties have agreed to reconstitute the partnership firm.

And whereas with a view to define the rights, relations and obligations between the parties and to avoid any dispute in future, the parties here to above have consider expedient and necessary to execute a deed of partnership on the terms and conditions stated here in after.

NOW THIS DEED WITNESSES AS FOLLOWS:-

1. The partnership will be carried on in the name & style M/s Shahi Haveli, Faridkot.
2. The partnership business will be carried on at Kotkapura Road, Faridkot and/or at such other place(s), as shall be agreed to by the parties from time to time. The parties may open any number of branches with their mutual consent.
3. That the partnership business shall be for Business of Hotel & Restaurant etc.



Swathi S
Swathi S *Swathi S* *Swathi S*

09 JUN 2026

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Faridkot



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Balhar Singh Gill, Advocate
Notary Public, Distt. Faridkot
Notary No 189, Distt. Faridkot Pb. Govt

09 JUN 2026

Page - 3

4. That the firm may open account with such bank or banks in the name of the firm on terms and conditions as agreed upon between the partners. The bank account of the firm shall be operated upon by the any partner jointly or individually or/as agreed upon by the partners.

5. That the partners shall provide such capital as they shall consider necessary for conducting partnership business. That there will be a simple interest @12% P.A or at such rate that may be prescribed under section 40(b) or any other relevant provisions of the Income Tax Act, 1961 or as may be mutually agreed among the partners from time to time will be payable to partner(s) on their capital and the interest will be paid by crediting to the capital account of the partners at the end of the financial year of the firm. In case of insufficient profits or loss the interest rate may be reduced at lower rate or may be nil.

6. That the first party shall be working partner. Remuneration to the first party will be paid as per the provisions of the Income Tax Act, 1961 u/s 40b:-

- | | |
|--|---|
| 1. On the first 300,000.00 of book profit or in case of loss | Rs.150000.00 or 90% of book profit (which ever is higher) |
| 2. On the balance of book profits | 60% of book profit |

The remuneration will be paid by crediting to the capital account of the partner at the end of the financial year of the firm. In case of insufficient profits or loss the remuneration may be nil.

7. That the profit or losses after providing all the expenses of the firm, interest on capital and loan accounts of the partners and salary to the partners as mentioned above shall be distributed among the partners in following ratio:

Profit/Loss	Share
Aarsh Sachar	50%
Anju Sachar	50%

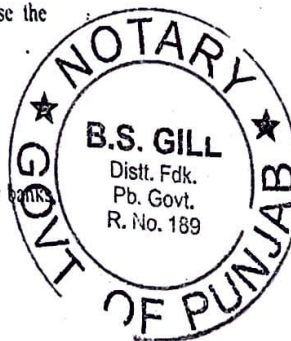
8. That the partnership firm will keep books of accounts/statements as far as possible to the satisfaction of the partners in the manner they like & such accounts/statements so prepared will be open to inspection by all partners or their authorized agent at a reasonable time.

9. That the accounts of the firm shall be prepared annually and for that purpose the accounting year of the firm shall close on 31st March of the every year.

10. That the partnership will be at will.

11. That the firm may borrow money for the business of the firm from any bank or banks Govt. or semi govt. bodies, firms etc.

Sukhinder Singh *Anju*



Page - 4

12. That in case of dissolution of the partnership in any events, the business and the Assets and the Goodwill of the Firm shall vest absolutely to the Firm. Upon the determination of this partnership by any means a full and general account of the valuation of all the assets and liabilities of the partnership firm will be taken into account and debts and credits ascertained. The net proceeds will be divided between the partners in shares hereto before mentioned in clause 7 above. Provided that if the proceeds are less than the liabilities, the loss will also be made good by the partners in shares hereto before mentioned in clause 7 above.
13. That the parties to this deed may add or amend or alter any clause or clauses of this instrument with the mutual consent and in this event of such any change, a fresh instrument will be required to be executed and only an endorsement to such effect shall be made by all the partners on the back of the original Instrument of Partnership.
14. That none of the partners, without the consent of other partners, shall sell, mortgage, assign or otherwise part off his share or interest in partnership business or knowingly or willfully act, commit or permit any act whereby the partnership business is dislocated or disturbed to the detriment of other partners.
15. That it has been agreed that all disputes & differences relating to the partnership affairs and the rights an relations and affairs of any of the parties hereto or construction of this deed shall be referred to arbitrator, in accordance with and subject to the provisions of the Arbitration Act, 1940 or say enactment or modifications thereof for the time being in force.
16. That for all other matters not specifically mentioned in the partnership deed, the provisions of the Indian Partnership Act, shall apply.
17. That the parties hereby agree to bind by the above terms & conditions and reserve their rights to alter or modify any clause of this partnership deed by their mutual consent in writing or orally as they deem necessary.

IN WITNESSES WHEREOF the parties named above are hereby set their respective hand on this 09th day of November, 2021 in the pursuance of the witnesses.

Witnesses:-

Parties:-

1. Kulwinder Singh (73475-85703)

1. Aarshi Sachar

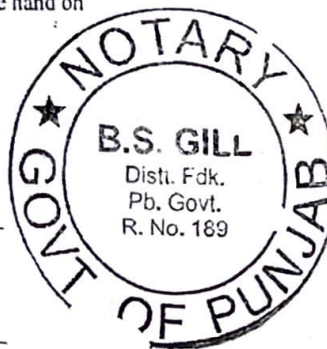
Kulwinder Singh

2. Anju Sachar

2. Harpal Singh (78507-00033)

3. Sukhbir Singh

Harpal Singh



Attested to be true Copy

Balhar Singh Gill, Advocate
 Notary Public, Distt. Faridkot
 Notary No. 189, Distt. Faridkot Pb. Govt.

09 JUN 2026



Submission of Reply along with Supporting Documents and Environmental Compliance Records on behalf of Respondent No. 8 (M/s Shahi Haveli, Faridkot) in O.A. No. 665/2023 pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi

1 message

Aarsh Sachar <aarshsachar@gmail.com>

Tue, 26 May, 2026 at 11:32

To: rg.ngt@nic.in

Cc: registrar-ngt@gov.in, ngtpinbench@gov.in, PPCB Faridkot <fdkppcb@gmail.com>, See Bathinda <seezobti@gmail.com>, ms@ppcb.punjab.gov.in, VINEET KUMAR <dc.frd@punjab.gov.in>, Chief Secretary Punjab <cs@punjab.gov.in>, Chief Minister Office Punjab <cmo@punjab.gov.in>, Sh. Priyank Bharti IAS <fcf@punjab.gov.in>

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 665/2023

In the matter of:

Nirmal Singh & Ors.
...Applicants

Versus

State of Punjab & Ors.
...Respondents

REPLY / PRELIMINARY RESPONSE

ON BEHALF OF RESPONDENT NO. 8

(M/s SHAHI HAVELI, FARIDKOT)

MOST RESPECTFULLY SHOWETH:

1. That the answering respondent is the Partner/Owner of M/s Shahi Haveli, Faridkot, situated at SCO Nos. 19, 20, 21, 22, 23 & 24, Farid Enclave Phase-II, Kotkapura Road, Faridkot, Punjab, and submits the present reply with utmost respect towards this Hon'ble Tribunal, environmental laws and all statutory authorities.
2. That the aforesaid SCO units are duly approved commercial SCOs as per the sanctioned layout plans of the competent authorities and were lawfully purchased through registered sale deeds.
3. That the establishment has been operating for commercial purposes strictly in accordance with the nature and purpose of the approved commercial site and has been providing livelihood opportunities to several local persons directly and indirectly.
4. That the answering respondent has always remained conscious towards environmental protection, greenery preservation, public welfare and lawful compliance and has never intentionally violated any environmental norm or caused deliberate environmental harm.
5. That substantial compliance measures have already been initiated and undertaken before the Punjab Pollution Control Board and other competent authorities. Necessary applications and documents relating to environmental compliances, including Consent to Operate under applicable environmental laws, have already been submitted along with prescribed fees and supporting documents.
6. That the answering respondent is fully cooperating with all concerned departments and undertakes to comply with any further lawful requirement, technical condition, clarification or direction issued by this Hon'ble Tribunal or any competent authority.
7. That it is respectfully submitted that the present matter, to a substantial extent, appears to arise out of differences between various resident groups/ associations functioning within Farid Enclave Colony and, as a consequence thereof, selective objections and allegations appear to have been raised only against the answering respondent despite existence of similar circumstances in other portions of the colony area.

8. That there are approximately five separate parks/green belt areas existing within Farid Enclave Colony, namely:

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- i. One green belt/park situated in front of Hotel Shahi Haveli;
- ii. One green area situated in front of other SCO/commercial establishments of Farid Enclave;
- iii. One park situated behind the colony club;
- iv. One park situated near Plot No. 115 on the 45 Feet Road; and
- v. One central park situated in the middle of the colony.

The answering respondent respectfully submits that the environmental condition, cleanliness, plantation status, irrigation facilities, preservation and overall maintenance of all the aforesaid parks/green belt areas may kindly be examined through an independent inspection by the competent authorities. A comprehensive colony-wide assessment would assist in determining the actual environmental status of the colony and would further the larger objective of environmental protection and preservation of green spaces.

9. That the maintenance, upkeep and environmental management of the aforesaid parks, green belts and common areas have historically been under the responsibility of the concerned Resident Welfare Association(s) and/or colony management authorities, which are stated to be collecting maintenance and development charges from residential as well as commercial occupants of the colony.

The answering respondent respectfully submits that it may kindly be verified whether adequate maintenance, plantation, irrigation, cleanliness, waste management and preservation of green cover are being regularly undertaken in all such parks and green belt areas. It may further be examined whether the funds collected towards maintenance and development are being effectively utilized for environmental preservation, upkeep of green areas and related public welfare activities.

10. That despite the existence of multiple similarly situated green belt/common areas and commercial establishments within or attached to the colony area, objections and proceedings appear to have been selectively raised only against the answering respondent, thereby resulting in unequal treatment.

11. That the answering respondent respectfully submits that there are presently separate resident groups/RWAs functioning within the colony and the complainant group does not necessarily represent the unanimous views of all residents and occupants of Farid Enclave Colony.

12. That the answering respondent respectfully seeks fair, transparent and equal application of environmental laws and regulatory standards upon all similarly situated establishments and occupants without selective targeting of any individual establishment.

13. That the answering respondent is personally committed towards greenery, plantation and environmental conservation activities and has maintained substantial plantation and green cover at his own residential premises.

14. That upon fair and independent verification by competent authorities, it would become evident that the answering respondent has consistently supported plantation, greenery preservation and environmental protection activities.

15. That the answering respondent respectfully submits that a detailed complaint dated 24.11.2025 regarding the alleged cutting/removal/destruction of approximately 5-6 mature trees, stated to be around 20 years old, situated in front of or adjoining the premises of the complainant side, was submitted before various competent authorities including the Deputy Commissioner, Faridkot, Forest Department, Punjab Pollution Control Board, BDA and other concerned authorities.

That along with the said complaint, the answering respondent had also submitted photographs and supporting material depicting the alleged cutting/removal/destruction of the aforesaid trees and had requested immediate intervention, verification and investigation by the concerned authorities.

It is further submitted that when the answering respondent raised objections regarding the alleged removal of the trees and attempted to bring the matter to the notice of the authorities, he was allegedly threatened and discouraged from pursuing the issue.

That despite the seriousness of the matter, the environmental implications involved and the documentary material already submitted before the authorities, no effective action or conclusive investigation appears to have been undertaken till date.

The answering respondent respectfully submits that if the present proceedings are being pursued in the interest of environmental protection, preservation of green cover and ecological balance, then the allegations regarding the alleged cutting/removal/destruction of mature trees near the complainant's premises also deserve fair, impartial and independent scrutiny. It is therefore respectfully prayed that the competent authorities be directed to examine the complaints, photographs and supporting material already submitted on record, ascertain the true facts, identify the persons responsible, if any, and take appropriate action in accordance with law.

16. That another similarly situated commercial establishment, namely "Hotel Dastan", situated adjacent/near to the premises of the answering respondent, is also utilizing common colony infrastructure and amenities. However, no similar objections, proceedings or scrutiny appear to have been initiated against the said establishment despite applicability of similar environmental and regulatory standards.

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17. That issues relating to green belt areas, plantation status, maintenance of parks, environmental compliance, sewerage systems, STP facilities, drainage and discharge systems, parking arrangements, commercial usage and utilization of common colony infrastructure require comprehensive, transparent and uniform examination in respect of all similarly situated establishments and occupants within and adjoining Farid Enclave Colony.

18. That selective action against only one establishment while ignoring other similarly situated establishments may not present the complete factual position and may result in unequal enforcement of environmental standards.

19. That the answering respondent respectfully submits that an impartial, fair and colony-wide inspection/survey by competent authorities would be necessary in the interest of justice, transparency and environmental protection so that the actual status of parks, green belts, plantation, sewerage systems, STP facilities, environmental compliance and utilization of common amenities by all similarly situated establishments may be independently verified and assessed.

20. That the answering respondent is not seeking protection from lawful action and undertakes to comply with every lawful direction passed by this Hon'ble Tribunal or any competent authority.

21. That the answering respondent is fully willing and ready to cooperate with all inspections, demarcations, surveys, verifications and proceedings conducted by competent authorities or by any committee constituted pursuant to orders of this Hon'ble Tribunal.

22. That the allegations regarding intentional environmental damage, deliberate pollution or knowingly causing illegal discharge are specifically denied to the extent they are incorrect, exaggerated or unsupported by proper technical verification.

23. That the present reply is being submitted bona fide, respectfully and without prejudice to the legal rights and contentions available to the answering respondent under law.

PRAYER

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to:

- a) Take the present reply/preliminary response on record;
- b) Consider the bona fide conduct and ongoing compliances undertaken by the answering respondent;
- c) Direct fair, impartial and colony-wide inspection/verification instead of selective action against the answering respondent alone;
- d) Direct competent authorities to examine all similarly situated establishments/properties within and attached to Farid Enclave Colony uniformly and equally;
- e) Direct verification of green belt areas, parks, plantation status, sewerage systems, STP facilities, environmental compliance status and utilization of common amenities of all similarly situated establishments;
- f) Direct the competent authorities to conduct a comprehensive environmental assessment of all parks, green belts and common areas situated within Farid Enclave Colony and submit a factual status report regarding their maintenance, cleanliness, plantation, irrigation facilities and preservation;
- g) Direct independent verification and investigation of the complaint dated 24.11.2025 regarding the alleged cutting/removal/destruction of mature trees, including examination of the photographs, supporting documents and complaints already submitted before the competent authorities, and take appropriate action in accordance with law;
- h) Direct the competent authorities to investigate the complaint dated 24.11.2025 regarding the alleged cutting/removal/destruction of mature trees near the complainant's premises and examine the photographs, documents and supporting material already submitted by the answering respondent;
- i) Direct the concerned authorities, including the Deputy Commissioner, Faridkot, Forest Department, Punjab Pollution Control Board, BDA and other competent authorities, to submit a status report regarding action taken on the complaints previously filed concerning the alleged removal/destruction of mature trees and environmental degradation within Farid Enclave Colony;
- j) Direct identification of the persons responsible, if any, for the alleged cutting/removal/destruction of the said trees and ensure appropriate action in accordance with applicable environmental laws, rules and regulations;
- k) Direct verification of the environmental condition, maintenance, plantation status and preservation of all parks, green belts and common green areas within Farid Enclave Colony and ensure that any deficiencies found are rectified in a time-bound manner;
- l) Direct the competent authorities to examine whether maintenance/development charges collected from residents and commercial occupants have been properly utilized for maintenance of parks, plantation, environmental preservation, cleanliness, irrigation facilities and upkeep of common green areas;

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m) Direct the concerned authorities and/or Resident Welfare Association(s) to ensure proper maintenance, cleanliness, plantation, environmental preservation and upkeep of all parks, green belts and common areas within Farid Enclave Colony in accordance with applicable laws, rules and environmental norms;

n) Direct a uniform and non-discriminatory assessment of environmental compliance, green belt utilization, sewerage systems, STP facilities, drainage arrangements and other environmental aspects of all similarly situated establishments and occupants within and adjoining Farid Enclave Colony;

o) Permit the answering respondent to place additional documents/compliances on record, if required;

p) Ensure equal and uniform application of environmental laws and standards upon all similarly situated persons/entities; and

q) Pass any other or further order(s) which this Hon'ble Tribunal may deem fit and proper in the interest of justice, environmental protection, equity, transparency and fair play.

Place: Faridkot
Date: 26.05.2026

Respondent No. 8

Aarsh Sachar
Partner/Owner
M/s Shahi Haveli
SCO Nos. 19-24, Farid Enclave Phase-II
Kotkapura Road, Faridkot, Punjab - 151203

Email: aarshsachar@gmail.com
Mobile: 9988000023 / 7780007878

Annexures Suggested

Annexure R-8/1: PPCB Compliance Documents and CTO Application.

Annexure R-8/2: Complaint dated 24.11.2025 regarding tree cutting/removal.

Annexure R-8/3: Photographs showing existing parks and green belt areas within Farid Enclave Colony.

Annexure R-8/4: Copy of Notice Issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in O.A. No. 665/2023

D-1162
BY SPEEDPOST / EMAIL

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 665/2023

Nirmal Singh & Ors. Vs State of Punjab & Ors.

To

1. **Shahi Haveli, Faridkot**
Farid Enclave, Kotkapura Road,
Faridkot, Punjab-151203
Email: info@hotelshahihavelifaridkot.com

Respondent No. 8

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 08.04.2026 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"27. In view of the facts and circumstances of the case, we also consider presence of Shahi Haveli through its proprietor/manager to be essential for just and proper adjudication of the substantial environmental questions involved and accordingly Shahi Haveli, Faridkot is impleaded as respondent no. 8.

28. The Registry is directed to amend the memo of parties and issue notice to newly impleaded respondent no. 8-Shahi Haveli, Faridkot requiring to file its response within one month.

37. List on 28.05.2026 for further hearing."

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 28.05.2026, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 08.04.2026.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 15th May 2026.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in).

15/5/2026
Consultant (Judicial),
NGT



12 attachments

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-  **1164828.jpg**
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-  **Ppcb consent 2.pdf**
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-  **Killing of trees Complaint .pdf**
122 KB
-  **Ppcb Consent 1.pdf**
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